

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**O.A./61/01261/2020**

This the 26<sup>th</sup> day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Suresh Kumar Chajgotra, aged 33 years, son of Ram Nath Chajgotra, resident of House No. 195, Sunder Nagar, Dhangu Road, District Pathankot, Punjab-145001.
2. Phusa Ram, aged 32 years, son of Adu Ram, resident of Vill. 2-KSR, Ramsaran Jhakhran, Tehsil Suratgarh, District Sri Ganga Nagar, Rajasthan-335804.
3. Ravinder Kumar, aged 28 years, son of Krishan Lal, Village 58-Rb, Post Office Kikerwali, Tehsil Raisingh Nagar, District Sri Ganga Nagar, Rajasthan-335051.

.....Applicants

(Advocate: Mr. Angel Sharma)

**Versus**

1. Union of India through Ministry of Railways through its Secretary General, Room No. 256-A, Rail Bhavan, Raisina Road, New Delhi-110001.
2. Railway Recruitment Board, Jammu-Srinagar through its Chairman, Railway Colony (West), Jammu-180012.

.....Respondents

(Advocate:- Mr. Lakhinder Bir Singh)

**O R D E R [O R A L]**

**Hon'ble Mr. Anand Mathur, Member (A):**

Through this O.A., the applicants are seeking direction to the respondents to appoint them to the post of Assistant Loco

Pilot/Technician and to set aside the order dated 17.01.2020 and 21.01.2020 (Annexure R-2).

2. Looking to the arguments of learned counsel for the applicants, we have perused the aforesaid appellate order dated 22.11.2019 and of the opinion that the impugned order is cryptic and not speaking or reasoned order. Accordingly, the impugned order dated 22.11.2019 is quashed and set aside. The Additional Chief Medical Director, Baroda House, New Delhi is added as party respondent and array of respondents be corrected accordingly. Mr. Lakhinder Bir Singh, Advocate accepts notice on behalf of newly added respondent. Accordingly, the respondents are directed to decide the appeal of the applicants by passing a detailed and speaking order within a period of one month from the date of receipt of certified copy of the order with intimation to the applicants.

3. Accordingly, the O.A. stands disposed of. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**